BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO.408, ‘A’ WING, SHAHSTRIBHAWAN, NEW DELHI-110001  

Appeal No.21(485)/2013-IC  
Date: 06-09-13.  

In the matter of  

Shri Ulhas  
S/o Prabhakan  
A-3, Cell Ward No.7, Tiha Central Jail No.1,  
Hari Nagar, New Delhi-64  

Versus  

Central Public Information Officer  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan, New Delhi-110001  

DATE: SIXTH SEPTEMBER TWO THOUSAND THIRTEEN.  
Date: 06-09-13  

ORDER  

The appellant has filed an appeal dated Nil received on 02.05.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the respondent vide letter no. 21(485)/13-IC dated 01.04.13.  

Brief Facts of the case:  

1. The appellant vide his application dated 21.03.13 received on 14.01.13 sought information relating to queries.  

2. The Respondent has collected the information from the concerned section of this Ministry and sent the reply to the appellant vide letter No.21(485)13-IC dated 01.04.2013.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 02.05.13.

4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

   Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 01.04.13 is the substantive response for the information asked by the applicant in his original application dated 21.03.13.

6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. Appellant is requested to contact the competent authority where his application has been transferred. In view of keeping the principles of natural justice the appeal is rejected.

7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066(within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

   (Dr. Gita Rawat)
   Joint Secretary & Appellate Authority
   Date: 06.09.13

Copy to:

   Hari Nagar, New Delhi 64

9. Shri Mr. Aska Sotia, CAP IO.

10. Jagdish Kumar, SO, RTI Cell.